



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 219
IA No. 347/JPR/2020
IA No. 438/JPR/2021
IB No. 086(ND)2018
Under Section 7 of IBC, 2016

In the matter of:

Oriental Bank of Commerce

... **Financial Creditor/Applicant**

Versus

Mount Shivalik Industries Ltd.

... **Corporate Debtor/Respondent**

**Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER
HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER**

PRESENT:

For the Erstwhile RP : Abhishek Anand, Adv.
Karan Kohli, Adv.
Palak Kalra, Adv.
Pratibha Khandelwal, in person
For the Respondent : Rishabh Khandelwal, Adv.

ORDER

IA No. 347/JPR/2020

The present IA has been preferred by the RP under Section 43,50 and 66. Ld. Counsel appearing on behalf of the Erstwhile RP states that she has instructions to withdraw the said application. In view of the request made, IA is **dismissed as having been withdrawn.**

IA No. 438/JPR/2021

The Ld. RP has informed us that IA No. 438/JPR/2021 is nothing, but the reply filed by the Suspended Management to IA No. 347/JPR/2020. In view of

Hk

Sdr

Sdr



the fact that the RP is not pressing IA No. 347/JPR/2020, IA No. 438/JPR/2021
is disposed off accordingly.

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(Kavita Bhatnagar)
Technical Member

A pink rectangular box containing the handwritten signature of Reeta Kohli.

(Reeta Kohli)
Judicial Member

July 14, 2025